

Government that a new direct Super Fast convenient Railway Train should be introduced from Agra to Allahabad, Varanasi, and Bombay and steps should be taken to stop all the passenger trains in Agra, which pass from here, so that the tourists and other passengers may get rid of the inconvenience.

- (v) **Need to provide modern communication facilities in Sambhal Parliamentary constituency, Uttar Pradesh.**

[Translation]

DR. S.P. YADAV (Sambhal): Sir, there is dearth of means of communication in the Sambhal parliamentary constituency. The post and telegraph and telephone system is outdated and worn out in the entire area. A post office should be set up immediately in each village with a population of 3 thousand, and each and every post office should be provided with a telephone. For example village Paraisa in Bissauli area, which has a population of 8 thousand and village /dinaura in Gunnar area which has population of 6 thousand, should be provided with a post office immediately.

Besides, the renewal of the telephone system is also necessary, So the electronic telephone system should be statged immediately with S.T.D facility Sariaisrin-Hayatnagar municipality Bisauli, Bahjai muinicipality, Gunnaur Bavrala, Gawan, Rajpura, Islamnagar, Rudain Bahara-Faizganij, Muriya, Sirais , Uhari, and Saidangali twon areas of this constituency.

[English]

- (vi) **Need to land over certain tea gardens of West Bengal managed by TICI to WTDC.**

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, four tea gardens Loksan, Pasfok, Putong and Vah-Tukvar in West Bengal, managed by TICI are on the verge of closure. To save these gardens from closure West Bengal Government has already sent a proposal to hand over the

administration of these gardens to WTDC.

I urge upon the Central Government to take immediate action to hand over these gardens to WTDC and thus save the gardens and employees alike.

- (vii) **Need for Early Setting up of Cahew Board at Quilon , Kerala**

SHRI KODIKKUNIL SURESH(Adoor): Sir, the Government of India has taken a decision to set up a Cashew Board in Kerala for the overall development and progress of cashew cultivation and the welfare of cashew labourers. This proposal has been pending during the past several years. But the proposed Cahsew Board has yet to start functioning.

In Kerala cashew is one of the major cultivation and production of cashew-nut is major industry there. There are a number of growers and thousands of laborers are engaged in this field. But their condition is very bad. The cashew growers do not get remunerative price for their raw cashew-nuts. The laborers of cashew filed who work in the cashew factories have not yet got permanent employment and other facilities. The employees of cashew field get meagre salaries. The worriers and growers believe that if cashew board is established at the earliest definitely it will solve their problems. I, therefore, request the Government of India to take early steps for setting up the Cashew Board in Kerala at Quilon.

16.45 hrs

COMMITTEE OF PETITIONS

Action Taken Statements

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam): I beg to lay on the Table:-

A copy of the following statements showing final action taken by the Government on

recommendations of the committee on petitions.

Lok Sabha) and final replies in respect of Chapter IV of Eighth Report (Eighth Lok Sabha) on representation regarding regularisation of services of employees of national Seeds Corporation.

(1) Statement showing Action Taken by Government on recommendations contained in Chapter II of Second Report (Ninth Lok Sabha) and final replies in respect of Chapter II of Tenth Report (Eighth Lok Sabha) on the representation regarding grievances of Nurses of Delhi Hospitals.

16.46 hrs

THE CONSTITUTION (SEVENTY-FIRST AMENDMENT) BILL,

(Amendment of Articles 81, 82, 170 and 327)

As Passed by Rajya Sabha

[English]

MR. SPEAKER: Now, we go to legislative business.

Shri K. Vijaya Bhaskara Reddy.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): I beg to move:

"That the Bill further to amend the Constitution of India viz., the Constitution (Seventy-first Amendment) Bill, 1990, as passed by Rajua Sabha (Amendment of articles 81,) 82, 170 and 327) be referced to a Select Committee consisting of 20 members namely:-

(3) Statement showing Action Taken by Government on recommendations contained in Chapter III of Second Report Nith Lok Sabha) and final replies in respect of Chapter I of Eleventh Report (Eighth Lok Sabha) on the petition regarding revocation of Hindustan Tractor Limited (Acquisition and Transfer of Undertakings) Act, 1978.

(4) Statement showing Action Taken by Government on recommendation contained in Chaopter VI of First Report (Ninth Lok Sabha ) and final replies in respect of Chapter VI of Seventh Report (Eighth Lok Sabha) on representation regarding dleinking of the amount of national Talent Search Scholarship from the income of parents.

(5) Statement showing Action Taken by Government on recommendations contained in Chapter V of Second Report (Ninth

(1) Shri Raghunadan Lal Bhatia

(2) Shri Buta Singh

(3) Shri Chandubhai Deshmukh

(4) Shri Jaswant Singh

(5) Shri P.R. Kumaramangalam

(6) Shri Ramkrishna Kusmaria

(7) Prof. (Shrimati) Savithiri Lakshmanan

(8) Shri Suraj Mandal